(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. State Governments/UT Administrations are therefore, responsible for implementation of the Protection of Women from Domestic Violence Act, 2005. However, the Ministry of Home Affairs had issued a detailed advisory advising all the State Governments/Union Territory Administrations to conduct speedy investigation, for timely filing of charge sheet and to vigorously enforce various legislations relating to 'Crime against Women and Children' including the Protection of Women from Domestic Violence Act, 2005.

## Martyrdom status to deceased security personnel in Pulwama Attack

1936. SHRI SANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether martyrdom status has been granted to the security personnel/CRPF personnel killed in the Pulwama attack in Jammu and Kashmir on 14th February, 2019;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) There is no such official nomenclature. Ministry of Home Affairs has issued instructions to issue "Operational Casualty Certificate" to the Next of Kin of Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who are killed in action. Out of 40 cases of death of CRPF personnel in Pulwama incident, CRPF have confirmed issuance of "Operational Casualty Certificate" with respect to 39 cases while in one case, the certificate could not be issued as the matter relating to succession certificate is subjudice.

## Single window service in sub-registrar office

- 1937. SHRI B. K. HARIPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that sub-registrar offices in the NCT of Delhi do not have a single window service for registration and amendment related formalities for any Non Government Organisation;
- (b) whether these offices still take months for any small amendments in the registered organisation;

- (c) whether even request of changing registered address of any organisation needed full amendment and takes months; and
- (d) if so, the details of assessment for office mechanism in these offices last reviewed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The Revenue Department of Government of National Capital Territory of Delhi has informed that the registration of Non-Government Organisations is undertaken under the Societies Act, 1860 by the Registrars of Societies in their respective jurisdictions as soon as the application for registration is received and formalities are completed by the applicant NGOs.

(b) to (d) In the light of reply of (a), question does not arise.

## Benefits to Paramilitary Forces at par with Defence Services

1938. SHRI A. VIJAYAKUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any proposal to extend benefits to paramilitary forces at par with defence services;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The benefits available to the personnel of Central Armed Police Forces and Assam Rifles are given in the Statement.

## Statement

Details of benefits available to the personnel of Central Armed Police Forces and Assam Rifles

- 1. Benefits available to the Personnel of CAPFs and Assam Rifles:-
  - Free air travel from Jammu to Srinagar and back on duty/leave and also from Delhi to Srinagar and back on duty.
  - Enhancement of existing Risk and Hardship Allowances for personnel deployed in the State of Jammu and Kashmir and LWE affected Districts for Anti Naxal Operations. The increase in allowances varies from ₹ 2987/- p.m. to ₹ 11987/- p.m. for officers and from ₹ 2231/- p.m. to ₹ 9831/- p.m. for Personnel Below Officers Ranks (PBORs), depending on the areas of deployment.